

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 43294/2023

(Arising out of impugned final judgment and order dated 18-10-2022 in WP No. 38786/2022 passed by the High Court for the State of Telangana at Hyderabad)

BHARAT RASHTRA SAMITHI

Petitioner(s)

VERSUS

THE ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.219668/2023-CONDONATION OF DELAY IN FILING and IA No.219669/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.219671/2023-EXEMPTION FROM FILING O.T. and IA No.219670/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Writ Petition (Civil) No(s). 1187/2023 (Item No.63)
(FOR ADMISSION and IA No.219362/2023-STAY APPLICATION)

Date : 20-10-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. P Mohan Rao, Adv.
Ms. J Akshita, Adv.
Dr. Vinod Kumar Tewari, AOR

Mr. Mukul Rohtagi, Sr. Adv.
Mr. P Mohit Rao, Adv.
Mr. Tanay, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Dr. Vinod Kumar Tewari, AOR

For Respondent(s) Mr. C. Mohan Rao, Sr. Adv.
Mr. Sravan Kumar Karanam, AOR
Mr. Akshay Mann, Adv.
Ms. Shireesh Tyagi, Adv.
Mr. P. Santhosh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Diary No(s). 43294/2023 (Item No.17)

The impugned order has been passed way back on 18th October, 2022. The petitioner, which is a political party, has filed this Special Leave Petition on 17th October, 2023. There is absolutely no explanation for such a long delay of 274 days in preferring the Special Leave Petition.

Hence, only on the ground of delay, the Special Leave Petition is dismissed.

Pending applications also stand disposed of accordingly.

Writ Petition (Civil) No(s). 1187/2023 (Item No.63)

Learned senior counsel appearing for the petitioner seeks permission to withdraw the Writ Petition on the ground that the petitioner wants to move the High Court.

The Writ Petition is, accordingly, disposed of as withdrawn.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)